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IN THE HIGH COURT OF DELHI AT NEW DELHI

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ITA 625/2015

COMMISSIONER OF INCOME TAX -1 Appellant
Through: Mr. Kamal Sawhney, Senior Standing
counsel, Mr. Raghvendra Singh, Junior Standing
counsel.

versus

AGYA CROWNS & TOPS (P) LTD. Respondent

And

✓ ITA 626/2015

COMMISSIONER OF INCOME TAX-L Appellant

Through: Mr. Kamal Sawhney, Senior Standing
counsel, Mr. Raghvendra Singh, Junior Standing
counsel.

versus

AGYA CROWNS & TOPS (P) LTD. Respondent

CORAM:**HON'BLE DR. JUSTICE S.MURALIDHAR****HON'BLE MR. JUSTICE VIBHU BAKHRU****ORDER**

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04.09.2015**CM APPL No. 16106 of 2015 (exemption) in ITA No. 626 of 2015**

1. Allowed, subject to all just exceptions.
2. The application is disposed of.

*ITA No. 625 of 2015 and ITA No. 626 of 2015**Page 1 of 3*



CM APPL No. 16103 of 2015 (delay) in ITA No. 625 of 2015
CM APPL No. 16107 of 2015 (delay) in ITA No. 626 of 2015

3. For the reasons stated in the applications, the delay in re-filing the appeals is condoned.

4. The applications are allowed.

ITA No. 625 of 2015 and ITA No. 626 of 2015

5. These appeals by the Revenue under Section 260A of the Income Tax Act, 1961 ('Act') are directed against the common order dated 8th August 2014 passed by the Income Tax Appellate Tribunal ('ITAT') in ITA Nos. 6104-6105/Del/2012 for the Assessment Years ('AYs') 2007-08 and 2008-09.

6. These are penalty appeals against the deletion by the ITAT of the penalties imposed against the Respondent Assessee under Section 271(1) (c) of the Act arising from the purported inadmissible claim made by the Respondent Assessee under Section 115 JB of the Act and filing returns showing nil income for the AYs in question.

7. The tax effect as far as AY 2007-08 is concerned is Rs.4,00,000 and for



AY 2008-09 it is Rs. 6,30,000. Consequently, this Court declines to frame any substantial question of law in these cases.

8. The appeals are dismissed.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S.MURALIDHAR, J

A handwritten signature in black ink, appearing to be 'Vibhu Bakhru'.

VIBHU BAKHRU, J

SEPTEMBER 04, 2015

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